GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:5195 ANSWERED ON:24.04.2015 EXPORT PROMOTION COUNCIL Pandey Shri Ravindra Kumar;Singh Shri Abhishek

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the present policy/norms of the Government in regard to constitution/establishment of Export Promotion Council;

(b) the names of items for which such council has been constituted and contemplated to be constituted by the Government;

(c) whether States/UTs have also been requested to constitute such councils;

(d) if so, the details thereof indicating the name of States/UTs which have constituted such councils; and

(e) the measures taken by the Government to persuade all States/UTs to constitute such council?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) Export Promotion Councils (EPCs) are organizations of exporters, registered under Companies Act / Societies Registration Act, set up with the objective to promote and develop Indian exports. Each Council is responsible for promotion of a particular group of products / projects / services. EPCs are also eligible to function as Registering Authority to issue Registration-cum-Membership Certificate (RCMC) to its members, for which they have to fulfil the criteria laid down in the Foreign Trade Policy.

(b) The products group for which EPCs have been formed include pharma products, engineering products, leather products, gems and jewellery, handicrafts, handlooms, software, telecom, plastic, sports goods, readymade garments, dyes, basic inorganic and organic chemicals, carpet, cashew etc.

(c)to(e) No specific request has been made to States / UTs to constitute EPCs. However, in order to mainstream the States for boosting exports, all States have been asked to develop their export strategy and appoint a Senior Secretary as Export Commissioner.